GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 573 (TO BE ANSWERED ON 05.02.2020)

ACCUMULATION OF EARNED LEAVE

573. SHRI UPENDRA SINGH RAWAT:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government is considering any proposal to allow Earned Leave accumulation by Government servants beyond 300 days and discontinue with the practice of lapse of Earned Leave to enable Government servants to avail these leaves in case of medical emergencies;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (c): No Sir. The existing provisions of the Central Civil Services (Leave) Rules, 1972 with regards to medical emergencies for Government servants, are considered adequate.
